The Aryabhatta Knowledge University (Amendment) Act, 2015

Act 17 of 2015

Keyword(s):
Aryabhatta, Knowledge, University, Vice Chancellor
बिहार गजट
असाधारण अंक
बिहार सरकार द्वारा प्रकाशित

5 भाद्र 1937 (श०)
(सं० पटना 973) पटना, वृहस्पतिवार, 27 अगस्त 2015

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सं० एल०जी०—1—15/2015/लेज: 123—बिहार विधान मंडल द्वारा स्थापित निम्नलिखित अधिनियम, जिसपर महामहिम राज्यपाल दिनांक 24 अगस्त 2015 को अनुमति दे चुके हैं, इसके द्वारा सर्व-साधारण की सूचना के
लिए प्रकाशित किया जाता हैं।

बिहार—राज्यपाल के आदेश से,

एल०जी०
सरकार के संयुक्त सचिव
To Amend the Aryabhata Knowledge University Act, 2008

Preamble: Whereas, in Civil Appeal No. 6831/2013 (Arising from SLP (C) 8066/2013, Dr. Ram Tawakya Singh Vs. State of Bihar and others Hon’ble Supreme Court has emphasized and need for transparent mode of selection for appointment to the post of Vice–Chancellors of the State Universities,

Whereas, Hon’ble Supreme Court has considered scope and ambit of meaningful and effective consultation between State Government and the Chancellor;

Whereas, It is expedient to provide for Uniform criteria for appointment to the post of Vice–Chancellor of the State Universities;

Whereas, in other State Universities it is interalia, stipulated that appointment of Vice–Chancellor has to be made after meaningful and effective consultation between state Government and the Chancellor.

Be it enacted by the Legislature of the State of Bihar in the sixty sixth year of Republic of India as follows:-
1. Short title, extent and commencement.– (1) This Act may be called Aryabhatta Knowledge University (Amendment) Act, 2015.
(2) It shall extend to the whole of the State of Bihar.
(3) It shall be deemed to have come into force with effect from 19th August 2013.

2. Amendment in Section 10 of Bihar Act 24 of 2008.- Sub Section (2) of Section-10 of the Aryabhatta Knowledge University Act, 2008 (Bihar Act 24, 2008 shall be substituted by the following:-

“(2) The Vice Chancellor shall be appointed by the Chancellor in consultation with the State Government from a panel of 3-5 names recommended (the names being arranged in the alphabetical order) by a committee constituted under sub-section (3).”

By order of the Governor of Bihar,
MANOJ KUMAR,
Joint Secretary to Government.

अधीक्षक, सचिवालय मुद्रणालय,
बिहार, पटना द्वारा प्रकाशित एवं मुद्रित।
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